

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1516
ANSWERED ON:30.11.2011
BAIL-OUT PACKAGE FOR KINGFISHER AIRLINES
Tewari Shri Manish

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government is considering a bail-out package for Kingfisher Airlines;
- (b) if so, the justification and details thereof;
- (c) whether Government is considering for restructuring Kingfisher Airlines` debt and has done this for any private carrier on previous occasions and proposes to extend such facilities to all financially strained private sector airlines;
- (d) whether DGCA issued show-cause notices to domestic carriers in last few weeks over flight cancellations;
- (e) if so, the details thereof and the reasons therefor alongwith the penalties levied;
- (f) whether DGCA intends to assess economic viability of all financially strained carriers and that safety norms are not compromised by these;
- (g) whether these carriers will be allowed to expand fleet until they meet norms for current fleet and licences of these airlines shall be renewed unless they become viable again; and
- (h) if so, the details thereof?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a) to (c):- No such proposal is under consideration of the Ministry.
- (d) and (e):- Yes, Madam. Directorate General of Civil Aviation (DGCA) has issued letters to Kingfisher, Spicejet and IndiGo for violation of Rule 140A of Aircraft Rules 1937. The approved slots which were not being used by these airlines were cancelled.
- (f):- DGCA has ordered financial surveillance of scheduled airlines from safety perspective in accordance with provisions contained in CA Section 3, Series S Part I.
- (g) and (h):- Expansion of fleet is commercial matter of airlines. The Ministry grants permission to airlines to import aircraft only after complying with CAR provisions.